

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**IA 2673/2024 (NEW IA) in C.P. (IB)/251(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES:    **STANDARD CHARTERED BANK LIMITED**  
**VS SUN-POWER METALICS PRIVATE**  
**LIMITED**

Section 60(2) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2673/2024 (NEW IA) in C.P. (IB)/251(MB)2023**

- 1) Ms. Netra Satra, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant for placing on record the Report certifying the re-constitution of the Committee of Creditors.
- 3) The above said Report filed by the Applicant herein is taken on record. No order is called for. The Interlocutory Application bearing IA No. 2673 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board as and when, Interlocutory Applications, if any, arising out of the present Company Petition are listed.

**SD/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**SD/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**